
(2000) 03 SC CK 0165

In the Supreme Court Of India

Case No : C.A. No. 2280 of 2000 (Arising out of SLP (C) No. 9648 of 1999)

Nar Singh Pal

APPELLANT

Vs

Union of India and Others

RESPONDENT

Date of Decision : 29-03-2000

Acts Referred:

Constitution of India, 1950 — Article 311
Industrial Disputes Act, 1947 — Section 25F
Penal Code, 1860 (IPC) — Section 324, 427, 504

Citation : AIR 2000 SC 1401 : (2000) AIRSCW 1141 : (2000) 84 DLT 31 :
(2000) 85 FLR 458 : (2000) 3 JT 593 : (2000) 1 LLJ 1388 : (2000) 2 SCALE
685 : (2000) 3 SCC 588 : (2000) SCC(L&S) 362 : (2000) 2 SCR 752 : (2000) 2
Supreme 667 : (2000) 2 UPLBEC 1298

Hon'ble Judges : S. Saghir Ahmad, J;R. P. Sethi, J

Bench : Division Bench

Advocate : R.C. Pandey, R.D. Rathore and K.K. Gupta, for the Appellant; Altaf Ahmed, Addl. Solicitor General, Halida Khatum and P. Parmeswaran, Advs, for the Respondent

Final Decision : Allowed

Judgement

S. Saghir Ahmad, J.—Leave granted.

2 The appellant, who was engaged as casual labour in October, 1982 by the Telecom Department at Agra, had worked continuously as such for more than ten years and had also acquired 'temporary' status, was prosecuted for an offence, under Sections 324, 427 and 504, I.P.C. said to have been committed on 20-4-1992. The trial dragged on for many years and ultimately by judgment and order dated 27-2-1998 passed by the Chief Judicial Magistrate, Agra, he was acquitted, but in the meantime, by order dated 20-5-1992, his services were terminated against which he made a representation to the General Manager, Telecom Department, G.M.T. Office. Lucknow, on 21 -1-1992 but the representation was not heeded to and, therefore, the appellant filed a petition before the Central Administrative Tribunal, Principal Bench, New Delhi (for short,

'the Tribunal), on 25-8-1992 which was dismissed on 4-12-1997. The order of the Tribunal was challenged in a Writ Petition filed in the Delhi High Court but the High Court, by its order dated October 30, 1998, dismissed the writ petition.

3. The order dated 20-5-1992 by which the services of the appellant were terminated reads as under:

To

Shri Nar Singh Pal, Casual Employee, S/o Shri Hari Prasad, Village Sara] Jairam, P/o Barhan, Distt. Agra.

Letter - D.E. Planning (Admn) N.S. Pal/ 92-93/5 dated 20-5-1992.

Dear,

You had beaten with iron article and had bitten with teeth to Shri Mahender Singh, son of Shri Ratan Singh, gateman, Tax Bhawan, Agra on 20-4 1992 in the evening at 8.00 p.m. who was on duty. Due to the above-said conduct, you are not deserved/ competent to be in the Govt. service any more and you are casual employee. There-fore, your services are terminated with immediate effect. Nevertheless, you are being paid Retrenchment benefit. The undermentioned cheque is being annexed with this letter:

Sd/- D.E. PHONE (ADM) TELECOM DISTT. AGRA -282001.

ANNEXURE - ONE CHEQUE Cheque No. 13 425777 Dt. 19-5-1992 Bank - State Bank of India, Agra. Rs. 6350/- (Six thousand three hundred fifty only)

4. This order, ex facie, is punitive in nature. It was, therefore, contended before the Tribunal that the services of the appellant could not be terminated without holding a regular departmental enquiry. The question was dealt with by the Tribunal as follows:

4. After perusing the record and considering the rival arguments, we are of the view that the respondents could either initiate departmental enquiry against the applicant for the alleged misconduct, or terminate his services by payment of retrenchment compensation, overlooking the misconduct alleged against him. In the present case, the retrenchment compensation was paid and it ? appears that the same was accepted by encashing the cheque by the applicant. Accordingly, he cannot now be allowed to urge that the termination was bad because there was no enquiry into the alleged misconduct against him.

5. From the allegations made in para 4 of the application, we find that a report was also lodged against the applicant with the Police in respect of the same Incident and a case was registered against him for offences under Sections 324, 427 and 504, I.P.C. The applicant was also arrested and a chargesheet was filed against him in the Court. The case was pending on the date of the application and we do not know what happened to the prosecution thereafter, but it appears that there was prima facie some material against the applicant to hold that his

services were not satisfactory and to retrench his services on that basis. Accordingly for the aforesaid reasons, we find no merit in this OA and it deserves to be dismissed.

5. The reasoning of the Tribunal is fallacious. If an order had been passed by way of punishment and was punitive in nature, it was the duty of the respondents to hold a regular departmental enquiry and they could not have terminated the services of the appellant arbitrarily by paying him the retrenchment compensation. The observation of the Tribunal that the respondents had a choice either to hold a regular departmental enquiry or to terminate the services by payment of retrenchment compensation is wholly incorrect.

6. 'The appellant, no doubt, was a casual labour but as observed by the Tribunal, he had acquired temporary status with effect from 1-10-1989. Once an employee attains the 'temporary' status, he becomes entitled to certain benefits one of which is that he becomes entitled to the constitutional protection envisaged by Article 311 of the Constitution and other Articles dealing with services under the Union of India. A perusal of the Impugned order by which the services of the appellant were terminated indicates that since the appellant had beaten one Mahender Singh with iron rod and had also bitten him with teeth on 20-4-1992 at 8,00 p.m. while the said Mahender Singh was on duty as Gateman, Tax Bhawan, Agra, therefore, his services were terminated with immediate effect. Thus the services were terminated on account of the allegation of assault made against the appellant. This Court on 24-1-2000 passed the following order:

Learned counsel appearing for the respondents is granted six weeks' time to seek instructions whether regular departmental proceedings were taken in this matter or not.

7. When the case was next taken up, the entire papers relating to the enquiry were placed before us by the counsel for the respondents which indicate that a regular departmental enquiry was not held and only a preliminary enquiry was held against the appellant on the basis of which his services were terminated. The letter dated 21st of April, 1992, from Assistant Engineer Trunks, T.M.X. Tax Bhawan, Agra-3, to Shri Shital Din, Divisional Engineer, Phones (Planning and Administration) Agra, recites, Jitter alia as under:

Shri Nar Singh Pal, Ty. Mazdoor of this unit assaulted on Shri Mahendra Singh. Gate Man who was on duty at Main gate of Tax Bhawan, Agra and was performing 14.00 to 22.00 hrs duty on 20-4-1992. This miss happening occurred at 20,00 hrs. on 20-4-1992. At the time of incident, I was in Trunk Exchange, Agra, when Shri Mahendra Singh, Gate Man approached to the undersigned in injured condition for help. I rushed to the gate of Tax Bhawan for spot verification and making detailed enquiry of the case. I found that the culprit Shri Nar Singh Pal was abusing Shri Mahendra Singh, Gate-man, Shri Nar Singh Pal, Ty. Mazdoor not only assaulted on Shri Mahendra Singh, Gateman but he also threatened to kill me when I was making spot enquiry. As per my observation

Shri Nar Singh Pal, Ty. Mazdoor was under drunk condition. I immediately informed to you thereafter S.O. Rakabga Police Station on phone regarding this incidence.

The letter further recites as under:

I shall be grateful if you may kindly take a suitable action against Shri Nar Singh Pal, Ty. Mazdoor who has created hindrance in government work, damages of the government property and created the terror and horror amongst the staff due to his gunda activities and has threatened the undersigned.

8. The documents which have been placed before us pertain to the preliminary enquiry made against the appellant in which the statement of certain persons who had seen the incident was recorded. The services of the appellant were, thereafter, terminated by paying him the retrenchment compensation through a cheque along with the order dated 20-5-1992. The order having been passed on the basis of preliminary enquiry and not on the basis of regular departmental enquiry without issuing a chargesheet or giving an opportunity of hearing to the appellant, cannot be sustained.

9. We may, at this stage, refer to the observations of Krishna Iyer, J. in Gujarat Steel Tubes Ltd. and Others Vs. Gujarat Steel Tubes Mazdoor Sabha and Others, in which the learned Judge observed as under:

53.. Masters and servants cannot be permitted to play hide and seek with the law of dismissals and the plain and proper criteria are not to be misdirected by terminological cover-ups or by appeal to psychic processes but must be grounded on the substantive reason for the order, whether disclosed or undisclosed. The Court will find out from other proceedings or documents connected with the formal order of termination what the true ground for the termination is. If, thus scrutinised, the order has a punitive flavour in cause or consequence, it is dismissal. If it falls short of this test, it cannot be called a punishment. To put it slightly differently, a termination effected because the master is satisfied of the misconduct and of the consequent desirability of terminating the service of the delinquent servant, is a dismissal, even if he had the right in law to terminate with an innocent order under the standing order or otherwise. Whether, in such a case the grounds are recorded in a different proceeding from the formal order does not detract from its nature. Nor the fact that, after being satisfied of the guilt, the master abandons the enquiry and proceeds to terminate, (liven an alleged misconduct and a live nexuses between it and the termination of service the conclusion is dismissal, even if full benefits as on simple termination, are given and non-injurious terminology is used"

(Emphasis supplied)

10. Applying the above principles, the order in the instant, case, cannot be treated to be a simple order of retrenchment. It was an order passed by way of punishment and, therefore, was an order of dismissal which having been passed

without holding a regular departmental enquiry, be sustained.

11. Learned Counsel for the respondents contended that the appellant was involved in a criminal cases having assaulted Mahendra Singh, Gateman, at the Tax Bhawan, Agra and, therefore, his services could be terminated in terms of Section 25-F of the Industrial Disputes Act by a notice in writing together with retrenchment compensation which admittedly was paid to him through the cheque regarding which the Tribunal has recorded a finding that it was encashed by the appellant.

12. The fact that the appellant was involved in a criminal case is not disputed by the appellant. What is contended by him is that he was ultimately acquitted by the Court of Chief Judicial Magistrate, Agra and, therefore, involvement of the appellant in a criminal case could not have been made the basis for terminating his services. Since the appellant was acquitted, and it was a clean acquittal, the stigma attached to him of having been prosecuted in a criminal case should have been treated to have disappeared and no argument, can be allowed to be raised for justifying the order of dismissal on the ground of appellant's involvement in a criminal case.

13. The Tribunal as also the High Court, both appear to have been moved by the fact that, the appellant had encashed the cheque through which retrenchment compensation was paid to him. They intended to say that once retrenchment compensation was accepted by the appellant, the chapter stands closed and it is no longer open to the appellant to challenge his retrenchment. Thus, we are constrained to observe, was wholly erroneous and was not the correct approach. The appellant was a casual labour who had attained the 'temporary' status after having put in ten years' of service. Like any other employee, he had to sustain himself, or may be, his family members on the wages he got. On the termination of his services, there was no hope left for payment of salary in future. The retrenchment compensation paid to him, which was only a meagre amount of Rs. 6,350/ . was utilised by him to sustain himself. This does not mean that he had surrendered all his constitutional rights in favour of the respondents. Fundamental Rights under the Constitution cannot be bartered away. They cannot be compromised nor can there be any estoppels against the exercise of Fundamental Rights available under the Constitution. As pointed out earlier, the termination of the appellant from service was punitive in nature and was in violation of the principles of natural justice and his constitutional rights. Such an order cannot be sustained.

14. For the reasons stated above, the appeal is allowed. The judgment dated 4-12-1997, passed by the Tribunal as also the judgment dated 30-10-1998, passed by the High Court, are set aside and the claim petition of the appellant is allowed with costs throughout. The order dated 20-5-1992, by which the services of the appellant were terminated, is quashed with the direction that the appellant shall be put back on duty on the post which he held on 20-5-1992 and shall be paid all the arrears upto date and other consequential benefits admissible under

the rule.